ITEM NO.39+54 COURT NO.14 SECTION II-C

SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

ITEM 39

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 13763/2022

(Arising out of impugned Interim order dated 18-04-2022 in CRLOP No. 2302/2021 18-04-2022 in CRLOP No. 4174/2021 passed by the High Court Of Judicature At Madras)

M. SHANKAR Petitioner(s)

VERSUS

CHOLAMANDALAM MS GENERAL INSURANCE COMPANY LIMITED & ORS.

Respondent(s)

(IA No.74592/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.74591/2022-PERMISSION TO FILE PETITION)

ITEM 54

SLP (CRL) Diary No(s). 13934/2022 (IA No.74391/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.74387/2022-PERMISSION TO FILE PETITION)

WITH

Diary No(s). 15110/2022 (II-C) (IA No.75956/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.75954/2022-PERMISSION TO FILE PETITION)

Date: 20-05-2022 These petitions were called on for hearing today.

CORAM:

HON'BLE MR. JUSTICE B.R. GAVAI HON'BLE MR. JUSTICE A.S. BOPANNA

For Petitioner(s) Mr. V. Giri, Sr. Adv.

Mr. Jayant Muthraj, Sr. Adv.

Mr. Roy Abraham, Adv.

Ms. Reena Roy, Adv.

Mr. Himinder Lal, AOR

Mr. Jayant Muthraj, Sr. Adv.

Mr. C. K. Sasi, AOR

Ms. Malavika Jayanth, Adv.

Mr. Chander Uday Singh, Sr. Adv.

Mr. Jayant Muthraj, Sr. Adv.

Mr. Nishe Rajen Shonker, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following O R D E R

Permission to file Special Leave Petition is granted.

In view of the fact that the High Court has issued certain directions adversely affecting the petitioners without even issuing notice to them, we are inclined to issue notice returnable after vacations.

Until further orders, there shall be stay of impugned direction issued by the High Court qua the petitioners and the consequential action by the Bar Council of Tamil Nadu and Puducherry.

(Geeta Ahuja) AR-cum-PS (Nidhi Bhardwaj) Branch Officer